

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.1/AM18
(HELD ON 20.07.2017)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT**

Meeting No. 1/87-NC-7/2017 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 20.07.2017, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Ms Chitra Sharma, Dy. DGFT
- 3) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-01	M/s Hamilton Housewares Pvt. Ltd.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310737623 dated 13.06.2013	RA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision : The committee considered the case as per agenda and decided to maintain its earlier decision taken in its meeting No.48/AM-15 held on 25.02.2015 relating to fixation of adhoc norms

Case No. A-02	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/294/AM17/DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310806370 dated 18.07.2016	RA F. No. 03/94/040/00168/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310806370 dated 18.07.2016

Decision : The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.


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Case No. A-03	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/130/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310803184 dated 09.03.2016	RA F. No. 03/94/040/00168/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310803184 dated 09.03.2016

Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.

Case No. A-04	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/289/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310802857 dated 25.02.2016	RA F. No. 03/94/040/00168/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310802857 dated 25.02.2016

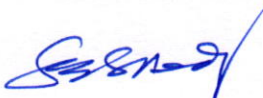
Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.

Case No. A-05	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/290/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310806367 dated 18.07.2016	RA F. No. 03/94/040/00019/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310806367 dated 18.07.2016

Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.


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Case No. A-06	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/291/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310806368 dated 18.07.2016	RA F. No. 03/94/040/0020/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310806368 dated 18.07.2016

Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.

Case No. A-07	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/129/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310803081 dated 04.03.2016	RA F. No. 03/94/040/01012/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310803081 dated 04.03.2016

Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.

Case No. A-08	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/295/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310806377 dated 19.07.2016	RA F. No. 03/94/040/00169/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310806377 dated 19.07.2016

Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.

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Case No. A-09	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/296/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310806371 dated 18.07.2016	RA F. No. 03/94/040/00170/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310806371 dated 18.07.2016

Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.

Case No. A-10	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/301/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310806595 dated 26.07.2016	RA F. No. 03/94/040/00270/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310806595 dated 26.07.2016

Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.

Case No. A-11	M/s Kkalpana Industries (India) Ltd.	HQ F. No. 01/87/50/302/AM17/ DES-VII	Status: Rejected
NC No.:1/AM18 Dated: 20.07.2017	Adv. Lic. No. and Date 0310806596 dated 26.07.2016	RA F. No. 03/94/040/00287/AM17	

Request: Amendment in the description of Export item against Advance Authorization No. 0310806595 dated 26.07.2016

Decision The committee considered the case as per agenda and noted that condition of 98% of LLDPE is incorporated to ensure accountability of inputs and committee felt that same cannot be deleted. Hence committee decided to Reject the request of the applicant for amendment in the description of Export item in the Authorisation.




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ONLINE CASES

Case No.:1/32/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	

Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/26/2017-TSW(Revised), the Committee approved following adhoc norms:

Export Item No. 1: PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type-3500 (Net total weight of belt 11.791 kg/Sq. Mt)

Quantity:- 10790 Sq Meter

Import Item:-

S.No	IMPORT ITEM	QTY
1.	Polyester Filament Yarn (1000 Denier)	2.390 kg/Sq. MT of export product
2.	PVC Resin	2.689 kg/Sq. Meter of export product
3.	PVC Phosphate Plasticizer	2.115 kg/Sq. Meter of export product

Export Item No.2:- PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type-6000 (Net total weight of belt 15.781 kg. /Sq Mt.)

Quantity:- 9760 Sq. Meter

Import Item:-

S.No	IMPORT ITEM	QTY
4.	Polyester Filament Yarn (1000 Denier)	4.640 kg/Sq. MT of export product
5.	PVC Resin	3.303 kg/Sq. MT of export product
6.	PVC Phosphate Plasticizer	2.557 kg/Sq. MT of export product

RA may take consequential action as per Policy / Procedures.

Case No.:27/42/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	

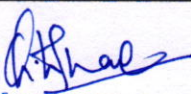
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/26/2017-TSW, the Committee approved following adhoc norms:

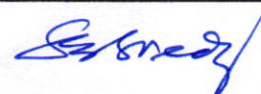
Export Item:- PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type-8000 (Net total weight of belt 16.907 kg/Sq. mt)

Quantity:- 10109 Sq. Meter

Import Item:-

S.No.	Import Items	Quantity
1.	Polyester Filament Yarn (1000 Denier)	4.7 kg/Sq. meter in export Product


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2.	PVC Resin	3.659 kg/Sq. meter of export product
3.	Nylon Yarn Type- 8000 Width (1372 MM) Roll Length 800 FT	0.830 kg/Sq. meter of export product
4.	PVC Plasticizer Phosphate	2.861 KG/Sq. Meter of export product
5.	Fastener with pins	Net to Net

RA may take consequential action as per Policy / Procedures.

Case No.:18/16/87-ALC1/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00141/AM16/	RLA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014	

3 Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/414/2017-TSW, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Glycol	100 MT	Ethylene Oxide	88.190 MT

RA may take consequential action as per Policy / Procedures.

Case No.:35/18/87-ALC1/2015	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	

4 Decision: The Committee considered the case in the meeting and taking cue from SION H134 and H-208 decided to fix the following adhoc norms.

Export Item	Export Qty	Input Item	Qty allowed per Kg of export item
Lacquer Coated Aluminium Metallized Polyester Film in different colours)	1 Kg	Pet Chips	1.31 kg.
		Aluminium Wire	0.0260 kg.
		Melamine Resin	0.200 kg.
		Modified Epoxy Resin	0.200 kg.
		Relevant Dyestuff	0.0302 kg.
		Induction/Evaporation Boat	0.007 No.
		Solvent (Ethyl Acetate/Toluene/MEK/MIBK/DAA/Glycol)	0.1666 ltr.

RA may take consequential action as per Policy / Procedures.


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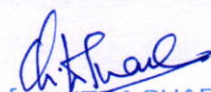
Case No.: 22/20/87-ALC1/2015	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File : 01/87/050/00266/AM16/	RLA File : 03/94/040/00324/AM16/	Lic.No/Date: 0310797923 04.08.2015	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
5 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Specify the name of export polyol instead of grade-1			

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Case No.:4/1/87-ALC1/2017	Party Name: TECHNO WAXCHEM PVT.LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved		
HQ File :01/87/050/00004/AM18/	RLA File :02/24/040/00127/AM16/	Lic.No/Date:0210206204 05.10.2015			
Decision : Taking calculation from H292 committee decided to fix the following adhoc norms:-					
S.N.	EXPORT ITEM	QTY	S.N.	IMPORT ITEM	QTY
1	Modified Phenolic Resin	30000.00 Kg	1	Para Tertiary Butyl Phenol	6900.000 Kg
			2	Paraldehyde	3450.000 Kg
RA may take consequential action as per Policy Procedures.					

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Case No.:14/1/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00368/AM16/	RLA File :03/94/040/00623/AM16/	Lic.No/Date:0310800252 16.11.2015	
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/26/2017-TSW(Revised), the Committee approved following adhoc norms:			
Export Item:- PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type-3500 (Net total weight of belt 13.789 kg/Sq. mt)			
Quantity:- 10232 Sq. Meter			
Import Item:-			
S.No.	Import Items	Quantity	
1.	Polyester Filament Yarn (1000 Denier)	2.390 kg/Sq. meter in export Product	
2.	PVC Resin	3.580 kg/Sq. meter of export product	
3.	PVC Plasticizer	2.222 KG/Sq. Meter of export product	
RA may take consequential action as per Policy / Procedures.			


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Case No.: 3/1/87-ALC1/2017	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00003/AM18/	RLA File :02/24/040/00205/AM14/	Lic.No/Date: 0210206297 27.11.2015	
Decision : The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
Export item:			
S.No.	EXPORT ITEM	QTY (MT)	
1.	Polyethylene Compound (Semi Finished) containing 175 Mt. of LLDPE and 325 Mt. of Calcium Carbonate	500.000	
Import Item:			
S.No	IMPORT ITEM	QTY (MT)	
1.	LLDPE Granules	175.000	
2.	Calcium Carbonate	325.000	
RA may take consequential action as per Policy / Procedures.			

Case No.: 3/3/87-ALC1/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File :01/87/050/00056/AM17/	RLA File :03/95/040/00612/AM16/	Lic.No/Date: 0310802043 27.01.2016	
Decision: The Committee observed that party has not replied to DL issued. A reminder to party may be sent by Post.			

Case No.: 50/8/87-ALC1/2016	Party Name: SIDDHI DECOR PVT.LTD.	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00162/AM17/	RLA File :08/24/040/00332/AM16/	Lic.No/Date: 0810137827 03.05.2016	
Decision : Based on the SION H-68 and technical comments of DIPP furnished vide Letter No. 7/274/2016-TSW, the Committee approved following adhoc norms:			
Export item:			
S.No.	Item Description	QTY (Kg.)	
1 to 4	Double Side Decorative Laminates with Barrier Paper size 2800 x 1300 mm Thickness (3.64 Sq. Mt. per sheet) 2.0 mm -5770 number (21002.800 Sq. Mt.) 2.3 mm-1200 number (7874.000 Sq. Mt.) 2.5 mm- 700 number (3567.200 Sq. Mt.) 4.5 mm-1300 number (840.000 Sq. Mt.) (as per the application)	1 Sq. Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%	
Import Item:			
S.No	Item Description	QTY (Kg)	
1.	Kraft Paper	9.15 kg or applied quantity whichever is less	


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2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Phenol	3.52 kg or applied quantity whichever is less
5.	Melamine	0.362 kg or applied quantity whichever is less
6.	Methanol	3.85 kg of applied quantity whichever is less
7.	B.O.P.P. Film	0.01 kg of applied quantity whichever is less

Note:

- The above norms are based on 10.00mm thickness with average weight of 14.5 kg +/-2.5% and are applicable on 2 mm to 4.5 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A= Quantity allowed for 10.00 mm thickness of weight. 14.5 +/-2.5%, B= The thickness or weight/Sq. Meter of decorative laminates proposed to be exported, C= Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq. Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

RA may take consequential action as per Policy / Procedures.

Case No.: 51/8/87-ALC1/2016	Party Name: SIDDHI DECOR PVT.LTD.	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File : 01/87/050/00163/AM17/	RLA File : 08/24/040/00411/AM16/	Lic.No/Date: 0810137875 09.05.2016	

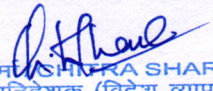
Decision : Based on SION H-68 and the technical comments of DIPP furnished vide Letter No. 7/274/2016-TSW, the Committee approved following adhoc norms:

Export item:

S.No.	Item Description	QTY (Kg.)
1 to 7	Double Side Decorative Laminates with Barrier Paper size 2800 x 1300 mm Thickness (3.64 Sq. Mt. per sheet) 1.3 mm-3640 number 1.8 mm-7500 number 2.0 mm -2520 number 2.4 mm-1200 number 2.6 mm- 700 number 3.0 mm-4200 number 4.0 mm-1300 number (as per the application)	1 Sq. Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Item:

S.No	Item Description	QTY (Kg)
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
4.	Phenol	3.52 kg or applied quantity whichever is less
5.	Melamine	0.362 kg or applied quantity whichever is less


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6.	Methanol	3.85 kg of applied quantity whichever is less
7.	B.O.P.P. Film	0.01 kg of applied quantity whichever is less

Note:

1. The above norms are based on 10.00mm thickness with average weight of 14.5 kg +/-2.5% and are applicable on 2 mm to 4.5 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A= Quantity allowed for 10.00 mm thickness of weight. 14.5 +/-2.5%, B= The thickness or weight/Sq. Meter of decorative laminates proposed to be exported, C= Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq. Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

RA may take consequential action as per Policy / Procedures.

12	Case No.:31/9/87-ALC1/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00206/AM17/	RLA File :05/24/040/00154/AM17/	Lic.No/Date:0510398992 05.07.2016	
Decision : The Committee decided to call from the Applicant the UOM of Export Item in Kg. and contents of Import item-2 "Standard Malaysia Rubber CV60"				

13

Case No.:54/8/87-ALC1/2016	Party Name: SHORE AUTO RUBBER EXPORTS PVT.LTD	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00166/AM17/	RLA File :31/83/040/00021/AM17/	Lic.No/Date:3110066280 05.08.2016	
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/316/2016-TSW, the Committee approved following adhoc norms:			
Export item:			
S.No.	EXPORT ITEM	QTY (Kgs)	
1.	Silicone Rubber Hoses	40470.00	
Import Item:			
S.No	IMPORT ITEM	Qty. recommended for 1.0 kg of export product	
1.	Silica Quartz (Minusil)	0.294	
2.	Silicon Rubber 70 SH	0.4511	
3.	Silicon Rubber 40 SH	0.247	
Note: 1. The above norms are for 100% Silicon Rubber Hoses not containing any Yarn/fabric. RA may take consequential action as per Policy / Procedures.			


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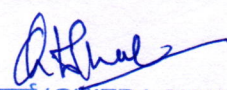
14	Case No.:57/14/87-ALC1/2016	Party Name: SML FILMS LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
	HQ File :01/87/050/00390/AM17/	RLA File :52/24/040/00034/AM17/	Lic.No/Date:5210042002 17.08.2016	
	Decision: The Committee considered the case and taking cue from SIONs H-134 and H-208, the Committee decided to approve ad-hoc norms as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures			

15

Case No.:60/1/87-ALC1/2017	Party Name:GLOBAL MEDICINES LTD,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00593/AM17/	RLA File :34/24/040/00130/AM17/	Lic.No/Date:3410042458 19.08.2016	
Decision : The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
Export item:			
S.No.	EXPORT ITEM	QTY (MT)	
1.	Xanthan Gum (200Mesh) Net Content per 1 MT: Xanthan Gum (80 Mesh) 1 MT	64.000	
Import Item:			
S.No	IMPORT ITEM	QTY (MT)	
1.	Xanthan Gum (80 Mesh)	64.64	
RA may take consequential action as per Policy / Procedures.			

16

Case No.:5/14/87-ALC1/2016	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00338/AM17/	RLA File :02/24/040/00093/AM17/	Lic.No/Date:0210206917 22.08.2016	
Decision : The Committee considered the case in the meeting and taking cue from SION H-396 and H568 decided to approve the adhoc norms as follows:			
Export item:			
S.No.	EXPORT ITEM	QTY (MT)	
1.	Phenol Formaldehyde Resin Powder	120.000	
Import Item:			
S.No	IMPORT ITEM	QTY (MT)	
1.	Phenol	72.000	
RA may take consequential action as per Policy / Procedures.			


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17	Case No.:41/14/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00374/AM17/	RLA File :08/24/040/00209/AM17/	Lic.No/Date:0810138574 31.08.2016	
	Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that applicant may be asked for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

18	Case No.:40/14/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00373/AM17/	RLA File :08/24/040/00208/AM17/	Lic.No/Date:0810138629 09.09.2016	
	Decision : The Committee considered the case as per agenda and decided to call for following information from the firm:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

19	Case No.:37/13/87-ALC1/2016	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved																										
	HQ File :01/87/050/00312/AM17/	RLA File :03/95/040/00106/AM17/	Lic.No/Date:0310808132 28.09.2016																											
	Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 13/AM17 held on 28.12.2016 and recommended as under: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S.N</th> <th>EXPORT ITEM</th> <th>QTY (MT)</th> <th>S.N</th> <th>IMPORT ITEM</th> <th>QTY (MT)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td rowspan="6">Styrene Butadiene Rubber (Grade: 1783)</td> <td rowspan="6">55.440</td> <td>1</td> <td>1,3 Butadiene</td> <td>0.532</td> </tr> <tr> <td>2</td> <td>Styrene Monomer</td> <td>0.175</td> </tr> <tr> <td>3</td> <td>Extended Oil (RAE)</td> <td>0.262</td> </tr> <tr> <td>4</td> <td>Chem : Rosin Acid</td> <td>0.013</td> </tr> <tr> <td>5</td> <td>Tertiary Dodecyl Mercaptane</td> <td>0.001</td> </tr> <tr> <td>6</td> <td>Activator EDTA</td> <td>0.0014</td> </tr> </tbody> </table>				S.N	EXPORT ITEM	QTY (MT)	S.N	IMPORT ITEM	QTY (MT)	1	Styrene Butadiene Rubber (Grade: 1783)	55.440	1	1,3 Butadiene	0.532	2	Styrene Monomer	0.175	3	Extended Oil (RAE)	0.262	4	Chem : Rosin Acid	0.013	5	Tertiary Dodecyl Mercaptane	0.001	6	Activator EDTA
S.N	EXPORT ITEM	QTY (MT)	S.N	IMPORT ITEM	QTY (MT)																									
1	Styrene Butadiene Rubber (Grade: 1783)	55.440	1	1,3 Butadiene	0.532																									
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3			Extended Oil (RAE)	0.262																										
4			Chem : Rosin Acid	0.013																										
5			Tertiary Dodecyl Mercaptane	0.001																										
6			Activator EDTA	0.0014																										


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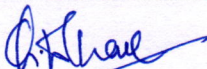
		7	Synthetic Soap (DNMS)	0.003
		8	Floculant	0.004
RA may take consequential action as per Policy Procedures.				

20

Case No.:45/15/87-ALC1/2016	Party Name: TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved		
HQ File :01/87/050/00438/AM17/	RLA File :31/83/040/00091/AM17/	Lic.No/Date:3110066357 07.10.2016			
Decision : The Committee considered the case as per agenda and decided to fix ad-hoc norms as per comments received from DIPP vide the their communication no. 7/169/2017-TSW dated 03.05.2017:-					
S.N	EXPORT ITEM	QTY (Kg)	S.N	IMPORT ITEM	QTY (Kg)
1	Rubber Gaskets, Seals for Plate Heat Exchanger made of NBR and EPDM	1,95,771	1	Rubber Compound Sheets/Strips made of Nitrile /NBR C-210/C-260/C-277 / EPDM E146/E242/E260/E271/E105	3,00,000
RA may take consequential action as per Policy Procedures.					

21	Case No.:9/1/87-ALC1/2017	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00009/AM18/	RLA File :03/94/040/00268/AM17/	Lic.No/Date:0310809933 19.12.2016	
Decision : The Committee considered the case as per agenda and decided to call for following information from the firm:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

22	Case No.:10/1/87-ALC1/2017	Party Name:COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00010/AM18/	RLA File :03/94/040/00269/AM17/	Lic.No/Date:0310809932 19.12.2016	
Decision : The Committee considered the case as per agenda and decided to call for following information from the firm:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				

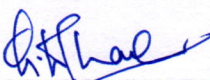

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- c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

23	Case No.:37/1/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00037/AM18/	RLA File :08/24/040/00335/AM17/	Lic.No/Date:0810139333 19.12.2016	
	Decision : The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that applicant may be asked for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

24	Case No.:12/1/87-ALC1/2017	Party Name: GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00012/AM18/	RLA File :03/94/040/00831/AM17/	Lic.No/Date:0310809962 20.12.2016	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

25	Case No.:15/1/87-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00015/AM18/	RLA File :03/94/040/00894/AM17/	Lic.No/Date:0310810268 03.01.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			


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 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

- c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.: 11/1/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File : 01/87/050/00011/AM18/	RLA File : 03/94/040/00481/AM17/	Lic.No/Date: 0310810351 05.01.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm 26 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Production and consumption data of the export item duly certified by the Jurisdictional Custom authority			

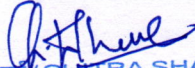
Case No.: 49/1/87-ALC1/2017	Party Name: MAYUR STRAPS & PACKAGING INDUSTRIES	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Approved												
HQ File : 01/87/050/00049/AM18/	RLA File : 24/24/040/00025/AM17/	Lic.No/Date: 2410042127 16.01.2017													
Decision : The Committee considered the case in the meeting and decided to approve the adhoc norms as follows: 27 Export item: <table border="1"> <thead> <tr> <th>S.No.</th> <th>EXPORT ITEM</th> <th>QTY (Kg)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Polyester (PET) Strapping</td> <td>1,00,000</td> </tr> </tbody> </table> Import Item: <table border="1"> <thead> <tr> <th>S.No</th> <th>IMPORT ITEM</th> <th>QTY (Kg)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>PET (Polyethylene Teraphthalate) Resin</td> <td>1,02,000</td> </tr> </tbody> </table> RA may take consequential action as per Policy / Procedures.				S.No.	EXPORT ITEM	QTY (Kg)	1.	Polyester (PET) Strapping	1,00,000	S.No	IMPORT ITEM	QTY (Kg)	1.	PET (Polyethylene Teraphthalate) Resin	1,02,000
S.No.	EXPORT ITEM	QTY (Kg)													
1.	Polyester (PET) Strapping	1,00,000													
S.No	IMPORT ITEM	QTY (Kg)													
1.	PET (Polyethylene Teraphthalate) Resin	1,02,000													

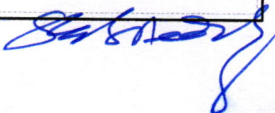

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28	Case No.:23/1/87-ALC1/2017	Party Name: KHANNA POLYRIB(P)LTD.,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00023/AM18/	RLA File :06/24/040/00035/AM17/	Lic.No/Date:0610038534 17.01.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Description nomenclature of import item.			

29	Case No.:14/1/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00014/AM18/	RLA File :03/94/040/00852/AM17/	Lic.No/Date:0310810625 19.01.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Production and consumption data of the export item duly certified by the Jurisdictional Custom authority.			

30	Case No.:13/1/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00013/AM18/	RLA File :03/94/040/00840/AM17/	Lic.No/Date:0310810722 24.01.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			

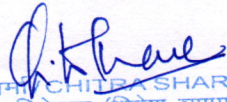

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- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
f) Production and consumption data of the export item duly certified by the Jurisdictional Custom authority.

Case No.: 35/1/87-ALC1/2017	Party Name: QREX FLEX PRIVATE LIMITED	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File : 01/87/050/00035/AM18/	RLA File : 52/24/040/00065/AM17/	Lic.No/Date: 5210042156 30.01.2017	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 14/87-ALC1/2016 scheduled for 21.12.2016 (held on 20.02.2017) and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC LAMINATED FLEX	1 kg	1. 100% POLYESTER WARP KNITTED FABRICS (RELEVANT GSM USED IN THE EXPORT PRODUCT)	0.1525 kg
		2. PVC RESIN	0.33915 kg
		3. TATINIUM DIOXIDE(TiO2)	0.0168 kg
		4. CALCIUM CARBONATE	deleted
		5. DI-OCTYL PHTHALATE (DOP)	0.0966 kg
		6. OPTICAL BRIGHTNER	deleted
		7. EPOXIDIZED SOYBEAN OIL	deleted
		8. BARIUM CADMIUM STABILIZER	deleted
RA may take consequential action as per Policy / Procedures.			

Case No.: 48/1/87-ALC1/2017	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File : 01/87/050/00048/AM18/	RLA File : 17/24/040/00188/AM17/	Lic.No/Date: 1710006564 02.02.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			


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 Udyog Bhawan, New Delhi-110011

33	Case No.:31/1/87-ALC1/2017	Party Name: PEERLESS CASHEW CHEMICALS	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00031/AM18/	RLA File :33/24/040/00010/AM17/	Lic.No/Date:3310030368 03.02.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

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Case No.:16/1/87-ALC1/2017	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved		
HQ File :01/87/050/00016/AM18/	RLA File :03/94/040/00964/AM17/	Lic.No/Date:0310810992 07.02.2017			
Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 13/15 held on 25.06.2014 and recommended as under:					
S.N	EXPORT ITEM	QTY	S.N	IMPORT ITEM	QTY
1	Butyl Acrylate & Methyl & Methyl Methacrylate Monomer Copolymer Emulsion Having Solids 50+/-2%	1Kg	1	Butyal Acrylate	0.2145 Kg
			2	Methyl Methacrylate	0.2680 Kg
RA may take consequential action as per Policy Procedures.					

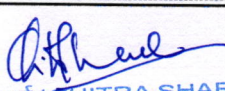
35	Case No.:38/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00038/AM18/	RLA File :08/24/040/00411/AM17/	Lic.No/Date:0810139670 07.02.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Sample PIECE of export item.			

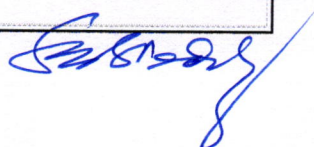

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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi-110011

36	Case No.:39/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00039/AM18/	RLA File :08/24/040/00412/AM17/	Lic.No/Date:0810139672 07.02.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Sample Piece of export item.			

37	Case No.:25/1/87-ALC1/2017	Party Name: MIDAS TREADS (INDIA) PRIVATE LIMITED	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00025/AM18/	RLA File :10/24/040/00100/AM17/	Lic.No/Date:1010059710 08.02.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

38	Case No.:36/1/87-ALC1/2017	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00036/AM18/	RLA File :08/24/040/00294/AM17/	Lic.No/Date:0810139681 08.02.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) UOM of export item in kg g) Chemical name of import item at S.No 2			


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 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011



39	Case No.:50/1/87-ALC1/2017	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00050/AM18/	RLA File :30/24/040/00038/AM17/	Lic.No/Date:3010103946 09.02.2017	
Decision: The Committee considered the case as per agenda. Committee decided to defer the case.				

40	Case No.:19/1/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Rejected
	HQ File :01/87/050/00019/AM18/	RLA File :05/24/040/00574/AM17/	Lic.No/Date:0510401604 13.02.2017	
Decision: The Committee considered the case as per agenda. Committee decided to reject the case as the specific import item has not been declared.				

41	Case No.:20/1/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Rejected
	HQ File :01/87/050/00020/AM18/	RLA File :05/24/040/00575/AM17/	Lic.No/Date:0510401605 13.02.2017	
Decision: The Committee considered the case as per agenda. Committee decided to reject the case as the specific import item has not been declared.				

Case No.:41/1/87-ALC1/2017

Party Name: POLYLINK
POLYMERS (INDIA) LIMITED

Meet No/Date:1/87-
ALC1/2017
20.07.2017

Status:
Approved

HQ File :01/87/050/00041/AM18/

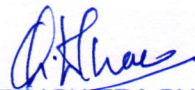
RLA File :08/24/040/00436/AM17/

Lic.No/Date:0810139730
15.02.2017

Decision : The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 7/AM15 held on 13.05.2014 and recommended as under:

S.N	EXPORT ITEM	QTY	S.N	IMPORT ITEM	QTY
1	XLPE Compound	1 kg	1	LLDPE Granules	1.016 kg
			2	Vinyl Thrimehoxy Silane	0.0110 kg
			3	Dicumyl Peroxide	0.0010 kg
			4	Irganox	0.0020 kg
2.	XLPE Catalyst Compound	1kg	1.	LLDPE Granules	1.016 kg
			2.	Di-n-Butyl-Tine Dilurate (DBTL)	0.0112 kg

RA may take consequential action as per Policy Procedures.


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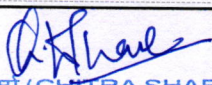
43	Case No.:34/1/87-ALC1/2017	Party Name: DASHMESH RUBBER INDUSTRIES PVT.LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00034/AM18/	RLA File :52/24/040/00078/AM17/	Lic.No/Date:5210042181 16.02.2017	
Decision: The Committee considered the case as per agenda. Committee decided to defer the case.				

44	Case No.:26/1/87-ALC1/2017	Party Name: KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00026/AM18/	RLA File :10/24/040/00114/AM17/	Lic.No/Date:1010059729 21.02.2017	
Decision: The Committee considered the case as per agenda. Committee decided to call from the applicant thickness of sheet with calculation.				

45	Case No.:27/1/87-ALC1/2017	Party Name: KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00027/AM18/	RLA File :10/24/040/00115/AM17/	Lic.No/Date:1010059728 21.02.2017	
Decision: The Committee considered the case as per agenda. Committee decided to call from the applicant sample of export and import item.				

46	Case No.:52/1/87-ALC1/2017	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00052/AM18/	RLA File :03/95/040/00903/AM17/	Lic.No/Date:0310811339 21.02.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				
f) UOM should be in Kg				
g) GSM of export item and import item No. 1 and 3				

47	Case No.:29/1/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Rejected
	HQ File :01/87/050/00029/AM18/	RLA File :26/24/040/00022/AM17/	Lic.No/Date:2610012788 22.02.2017	
Decision: The Committee considered the case as per agenda. Committee decided to reject the case as the export item is in brand name and norms cannot be fixed.				


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 Udyog Bhawan, New Delhi-110011

48	Case No.:21/1/87-ALC1/2017	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00021/AM18/	RLA File :05/24/040/00595/AM17/	Lic.No/Date:0510401790 27.02.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

49	Case No.:6/1/87-ALC1/2017	Party Name: PODDAR MERCANTILE PVT.LTD,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00006/AM18/	RLA File :02/24/040/00231/AM17/	Lic.No/Date:0210207424 01.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Specified import item whether it should be HDPE or LLDPE or LDPE. g) ITC(HS) code of import item is wrongly given. Hence correct code should be given				

50	Case No.:17/1/87-ALC1/2017	Party Name: MULTIBASE INDIA LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00017/AM18/	RLA File :03/95/040/00930/AM17/	Lic.No/Date:0310811484 01.03.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

51	Case No.:28/1/87-ALC1/2017	Party Name: SHRIRAM AXIAL PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Rejected
	HQ File :01/87/050/00028/AM18/	RLA File :13/24/040/00044/AM17/	Lic.No/Date:1310048574 02.03.2017	
Decision: The Committee considered the case as per agenda. Committee decided to reject the case as the export item is in brand name and adhoc norms cannot be fixed.				


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 Udyog Bhawan, New Delhi-110011

52	Case No.:40/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00040/AM18/	RLA File :08/24/040/00423/AM17/	Lic.No/Date:0810139822 02.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per appendix -4E.				

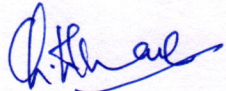
53	Case No.:43/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00043/AM18/	RLA File :08/24/040/00459/AM17/	Lic.No/Date:0810139820 02.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per appendix -4E.				

54	Case No.:44/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00044/AM18/	RLA File :08/24/040/00461/AM17/	Lic.No/Date:0810139821 02.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per appendix -4E.				

55	Case No.:47/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00047/AM18/	RLA File :08/24/040/00482/AM17/	Lic.No/Date:0810139819 02.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per appendix -4E.				

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Case No.:7/1/87-ALC1/2017	Party Name: TECHNO WAXCHEM PVT.LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved		
HQ File :01/87/050/00007/AM18/	RLA File :02/24/040/00249/AM17/	Lic.No/Date:0210207444 07.03.2017			
Decision : Taking cue from SION H-292 committee decided to fix the following adhoc norm:-					
S.N.	EXPORT ITEM	QTY(Kg)	S.N.	IMPORT ITEM	QTY (Kg)
1	Modified Phenolic Resin	50,000	1	Para Tertiary Butyl Phenol	11,500
			2	Paraldehyde	5,750
RA may take consequential action as per Policy Procedures.					


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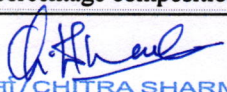
57	Case No.:32/1/87-ALC1/2017	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00032/AM18/	RLA File :34/24/040/00346/AM17/	Lic.No/Date:3410042984 07.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

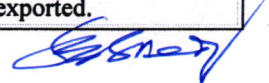
58	Case No.:42/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00042/AM18/	RLA File :08/24/040/00442/AM17/	Lic.No/Date:0810139864 10.03.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per appendix -4E.				

59	Case No.:45/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00045/AM18/	RLA File :08/24/040/00462/AM17/	Lic.No/Date:0810139863 10.03.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per appendix -4E.				

60	Case No.:46/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00046/AM18/	RLA File :08/24/040/00465/AM17/	Lic.No/Date:0810139865 10.03.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per appendix -4E.				

61	Case No.:33/1/87-ALC1/2017	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00033/AM18/	RLA File :34/24/040/00369/AM17/	Lic.No/Date:3410043025 14.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				


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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-110011



- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:58/1/87-ALC1/2017

Party Name: NAV AUXICHEM
PVT.LTD,Meet No/Date:1/87-
ALC1/2017
20.07.2017Status:
Deferred

HQ File :01/87/050/00591/AM17/

RLA File :30/24/040/00040/AM17/

Lic.No/Date:3010103987
16.03.2017

Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:8/1/87-ALC1/2017

Party Name: WACKER
METROARK CHEMICALS PVT
LTDMeet No/Date:1/87-
ALC1/2017
20.07.2017Status:
Rejected

HQ File :01/87/050/00008/AM18/

RLA File :02/24/040/00253/AM17/

Lic.No/Date:0210207475
17.03.2017

Decision: The Committee considered the case as per agenda. Committee decided to reject the case as the specific import item has not been given.

Case No.:18/1/87-ALC1/2017

Party Name: BLS POLYMERS
LTD.Meet No/Date:1/87-
ALC1/2017
20.07.2017Status:
Deferred

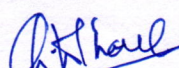
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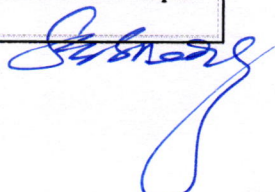
RLA File :05/23/040/00573/AM17/

Lic.No/Date:0510401995
17.03.2017

Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

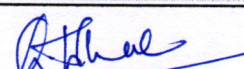

 चित्रा शर्मा/CHITRA SHARMA
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 Deputy Director General of Foreign Trade
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 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011



Case No.:59/1/87-ALC1/2017	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File :01/87/050/00592/AM17/	RLA File :03/95/040/00968/AM17/	Lic.No/Date:0310811936 20.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the applicant. 65 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:5/1/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File :01/87/050/00005/AM18/	RLA File :02/24/040/00219/AM17/	Lic.No/Date:0210207478 20.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm 66 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

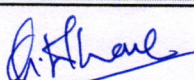
Case No.:61/1/87-ALC1/2017	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File :01/87/050/00594/AM17/	RLA File :03/95/040/00559/AM17/	Lic.No/Date:0310812089 25.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm 67 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			


 लीत्रा शर्मा LOHITRA SHARMA
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 Deputy Director General of Foreign Trade
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Case No.: 22/1/87-ALC1/2017	Party Name: SWASTIK POLYMERS	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Approved
HQ File :01/87/050/00022/AM18/	RLA File :05/24/040/00645/AM17/	Lic.No/Date: 0510402079 28.03.2017	
Decision : The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
Export item:			
S.No.	EXPORT ITEM	QTY (MT)	
1.	PVC Compound – Microlon Black (Shoe Sole Grade)	145	
Import Item:			
S.No	IMPORT ITEM	QTY (MT)	
1.	PVC Resin	72.5	
2.	DI Octyl Phthalate (D.O.P)	58	
3.	Blowing Agent Cellcom SK1	deleted	
RA may take consequential action as per Policy / Procedures.			

Case No.: 53/1/87-ALC1/2017	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File :01/87/050/00053/AM18/	RLA File :03/95/040/00981/AM17/	Lic.No/Date: 0310812200 29.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm			
69	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) UOM should be in Kg g) GSM of export item and import item No. 1 and 3		

Case No.: 57/1/87-ALC1/2017	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date: 1/87-ALC1/2017 20.07.2017	Status: Deferred
HQ File :01/87/050/00057/AM18/	RLA File :34/24/040/00328/AM17/	Lic.No/Date: 3410043084 30.03.2017	
70	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.		


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 Udyog Bhawan, New Delhi-110011

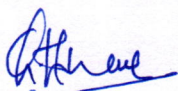
- c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

71	Case No.:24/1/87-ALC1/2017	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved
	HQ File :01/87/050/00024/AM18/	RLA File :07/24/040/00408/AM17/	Lic.No/Date:0710111357 31.03.2017	
Decision: The Committee considered the case in the meeting and approved adhoc norms with 5% wastage as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.				

72

Case No.:30/1/87-ALC1/2017	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Approved														
HQ File :01/87/050/00030/AM18/	RLA File :32/24/040/00002/AM18/	Lic.No/Date:3210078159 20.04.2017															
Decision : The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">HDPE Net Impregnated with Alphacypermethrin 0.55%</td><td rowspan="4">33,70,000 Kg</td><td>1. COLOURING MASTERBATCH</td><td>35,232.9 Kg</td></tr><tr><td>2. LLDPE</td><td>1,56,306.0 Kg</td></tr><tr><td>3. ALPHACYPERMETHRIN TECH 97%</td><td>18,535 Kg</td></tr><tr><td>4. HDPE GRANULES</td><td>33,27,499.1 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	HDPE Net Impregnated with Alphacypermethrin 0.55%	33,70,000 Kg	1. COLOURING MASTERBATCH	35,232.9 Kg	2. LLDPE	1,56,306.0 Kg	3. ALPHACYPERMETHRIN TECH 97%	18,535 Kg	4. HDPE GRANULES	33,27,499.1 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
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		2. LLDPE	1,56,306.0 Kg														
		3. ALPHACYPERMETHRIN TECH 97%	18,535 Kg														
		4. HDPE GRANULES	33,27,499.1 Kg														
RA may take consequential action as per Policy / Procedures.																	

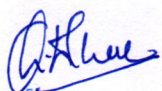
73	Case No.:1/1/87-ALC1/2017	Party Name: J K TYRE & INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00001/AM18/	RLA File :05/23/040/00560/AM17/	Lic.No/Date:0510402389 28.04.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				


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 Udyog Bhawan, New Delhi-110011

74	Case No.:2/1/87-ALC1/2017	Party Name: GARWARE POLYESTER LTD.	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00002/AM18/	RLA File :03/94/040/00106/AM18/	Lic.No/Date:0310813151 09.05.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

75	Case No.:51/1/87-ALC1/2017	Party Name: KOHINOOR INDIA PVT.LTD	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00051/AM18/	RLA File :30/24/040/00002/AM18/	Lic.No/Date:3010104035 12.05.2017	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

76	Case No.:55/1/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00055/AM18/	RLA File :03/95/040/01015/AM17/	Lic.No/Date:0310813631 29.05.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			


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77	Case No.:54/1/87-ALC1/2017	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Approved
	HQ File :01/87/050/00054/AM18/	RLA File :05/24/040/00138/AM18/	Lic.No/Date:0510403183 21.06.2017	
	Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 20/87-ALC1/2015 held on 20.01.2016 and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC Flex	1 kg	1. PVC Resin (Suspension Grade)	0.4583 kg
			2. Plasticizer (DOP/DOA/DINP)	0.18335 kg
			3. Titanium Dioxide	0.0550 kg
			4. Stabilizer	0.0458 kg
			5. Lubricant	0.00458 kg
			6. Optical Brightening Agent	0.001 kg
			7. Polyester Yarn	0.178 kg
	RA may take consequential action as per Policy / Procedures.			

78	Case No.:56/1/87-ALC1/2017	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:1/87- ALC1/2017 20.07.2017	Status: Deferred
	HQ File :01/87/050/00056/AM18/	RLA File :52/24/040/00014/AM18/	Lic.No/Date:5210042304 23.06.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Meeting ended with a vote of thanks to the Chair.


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